

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.550/MP/2020  
and  
Petition No.609/MP/2020**

**Coram:**

**Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member**

**Date of Order: 25.09.2023**

**IN THE MATTER OF**

**Corrigendum to the order dated 26.5.2023 in Petition No. 550/MP/2020 and  
609/MP/2020**

**And**

**In the matter of**

SJVN LTD.  
(A Joint Venture of Govt. of India  
and Govt. of Himachal Pradesh),  
Shakti Sadan, Shanan, Shimla Limited  
.....**Petitioner**

**Versus**

1. The Chairman,  
Punjab State Power Corporation Ltd (PSPCL),  
The Mall, Patiala-147 001 (Punjab).
  
2. Managing Director,  
Haryana Vidyut Prasaran Nigam Limited (DHBVNL &UHBVNL),  
Vidyut Sadan, Sector 6,  
Panchkula – 134009 (Haryana)
  
3. (i) Managing Director,



Tata Power Delhi Distribution Limited,  
NDPL House, Hudson Lane,  
Kingsway Camp  
New Delhi-110019

(ii) AVP (PMG),  
BSES Rajdhani Power Limited,  
2nd Floor, B-Bock, BSES Bhawan,  
Nehru Place, New Delhi-110019

(iii) Chief Executive Officer,  
BSES Yumuna Power Limited,  
3rd Floor, Shakti Kiran Building,  
Karkardooma Near Court Road,  
New Delhi-110092

4. (i) The Chairman & Managing Director,  
Jaipur Vidyut Vitaran Nigam Limited,  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005 (Rajasthan)

(ii) Managing Director,  
Ajmer Vidyut Vitaran Nigam Limited, .  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005 (Rajasthan)

(iii) Managing Director,  
Jodhpur Vidyut Vitaran Nigam Limited,  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005 (Rajasthan)

5. The Chairman & Managing Director,  
Himachal Pradesh State Electricity Board Limited, .  
Vidyut Bhawan, Kumar House,  
Shimla – 171004 (H.P.)

6. The Principal Secretary (Power),  
Power Development Department (PDD),  
Govt. of J&K, Civil Secretariat Building,



Jammu -180001 (J&K)

7. The Secretary (Engineering),  
Engineering Deptt. 1st Floor,  
UT Secretariat, Sector 9-D,  
Chandigarh – 160009.

8. The Chairman & Managing Director,  
Uttar Pradesh Power Corporation Ltd. (UPPCL),  
Shakti Bhawan, 14 Ashok Marg,  
Lucknow – 226001 (U.P.)

9. Chairman & Managing Director,  
Uttaranchal Power Corporation Limited,  
Urja Bhawan, Kanwali Road,  
Dehradun-248001 (U.K.)

10. The Principal Secretary (MPP & Power),  
Govt. of Himachal Pradesh,  
H.P. Secretariat,  
Shimla-171002 (H.P.)

11. M.P. Power Management Company Limited,  
Shakti Bhawan, Rampur,  
Jabalpur- 482008

(M.P.)

.....**Respondents**

### **Petition No.609/MP/2020**

#### **In the matter of**

Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Rampur Hydro Power Station (RHPS).

#### **And**



**In the matter of**

SJVN Limited, .  
(A Joint Venture of Govt. of India)  
and Govt. of Himachal Pradesh),  
Shakti Sadan, Shanan, Shimla

.....Petitioner

**Versus**

1. The Chairman,  
Punjab State Power Corporation Ltd (PSPCL),  
The Mall, Patiala-147 001 (Punjab).
  
2. The Chief Engineer,  
Haryana Power Purchase Center,  
Vidyut Sadan, Sector 6,  
Panchkula – 134009 (Haryana)
  
3. (i) The Chairman & Managing Director,  
Jaipur Vidyut Vitaran Nigam Limited,  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005 (Rajasthan)  
  
(ii) Managing Director,  
Ajmer Vidyut Vitaran Nigam Limited,  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005 (Rajasthan)  
  
(iii) Managing Director  
Jodhpur Vidyut Vitaran Nigam Limited, .  
Vidyut Bhawan, Janpath,  
Jyoti Nagar, Jaipur – 302005 (Rajasthan)
  
4. The Chairman & Managing Director,  
Himachal Pradesh State Electricity Board Limited,  
Vidyut Bhawan, Kumar House,  
Shimla – 171004 (H.P.)
  
5. The Principal Secretary (Power),



Power Development Department (PDD),  
Govt. of J&K, Civil Secretariat Building,  
Jammu -180001 (J&K)

6. The Secretary (Engineering),  
Engineering Department, . 1st Floor,  
UT Secretariat, Sector 9-D,  
Chandigarh – 160009.

7. The Chairman & Managing Director,  
Uttar Pradesh Power Corporation Ltd. (UPPCL),  
Shakti Bhawan, 14 Ashok Marg,  
Lucknow – 226001 (U.P.)

8. Chairman & Managing Director,  
Uttaranchal Power Corporation Limited,  
Urja Bhawan, Kanwali Road,  
Dehradun-248001 (U.K.)

9. The Principal Secretary (MPP & Power),  
Govt. of Himachal Pradesh,  
H.P. Secretariat, Shimla-171002 (H.P.)

10. M.P. Power Management Company Limited,  
Shakti Bhawan, Rampur,  
Jabalpur- 482008 (M.P.)

.....**Respondents**



## CORRIGENDUM ORDER

The Commission vide order dated 26.5.2023 in Petition No. 550/MP/2020 and 609/MP/2020 had allowed recovery of unrecovered energy charges due to shortfall in energy generation for Nathpa Jhakri Hydro Power Station and the instant generating station i.e. Rampur Hydro Power Station (“the generating station”) for the period 2018-19.

2. It is observed that certain inadvertent clerical/typographical errors have crept in the order dated 26.5.2023, while considering the value of Net Saleable energy as 1539.346 MU against the revised value of 1539.159 MU as submitted by the Petitioner vide affidavit dated 20.5.2021. Therefore, in terms of the Regulation 111 read with Regulation 103A of the CERC (Conduct of Business) Regulations 1999, the same inadvertent clerical/ typographical errors are being rectified. Based on above consideration, the following paragraphs of the order dated 26.5.2023 in petition no. 609/MP/2020 are being rectified as under:

3. Table under para 29 (i) is modified/corrected as under:

S. No.	Description		As per Design Energy	Claimed by SJVN
1	Design Energy/ Gross generation at generator terminal (MU) (A)		1878.08	1828.761
2	Auxiliary Energy consumption (AEC)	(MU) (B=A*AEC)	18.781	18.288
		%	1	1
3	Saleable energy at ex-bus (MU)	(D=A-B)	1859.299	1810.473
4	DSM/ UI on account of grid requirement (MU)	(E)	-	48.988



5	Free power to GoHP @12% of saleable energy (FEHS) (MU)	(F)	241.709	228.993
6	Less Generation on account of Forced Outages (MU)	(G)	-	6.667
7	Net Saleable energy (MU)	(H=D-E-F+G)	1617.590	1539.159
<b>Shortfall of Net Saleable Energy with respect to Saleable Design Energy (MU)</b>				<b>78.431</b>

4. Para from 63-69 are modified as under:

“63. Based on the similar analysis in Petition no. 550/MP/2020, we have calculated the shortfall for RHPS (petition no. 609/MP/2020). The following table captures the reduction in energy charge shortfall after adding the energy accounted for in DSM in the actually scheduled energy:

	Allowed Energy Charges (Rs. crore)	Ex-bus Saleable Design Energy (MU)	Saleable Schedule Energy (MU)	ECR (Rs./Unit)	Energy shortfall (MU)	Energy charge shortfall (Rs. crore)
	1	2	3	4	5=2-3	6=4*5/10
Revised claim by the petitioner based on Order dated 25.5.2022 in Petition No.22/RP/2021)	370.82	1617.60	1539.16	2.292	78.44	17.98
Claim modified deducting the energy accounted for in DSM from claimed energy shortfall	370.82	1617.60	1588.15	2.292	29.45	6.75

64. Accordingly, in terms of Regulation 44(7) of the 2019 Tariff Regulations, we allow the energy charge shortfall after accounting energy under DSM for Rs. 6.75 crore for RHPS (Petition No. 609/MP/2020) for the period 2018-19.



65. In view of the above deliberations, the Commission is of the view that the Petitioner is entitled for recovery of the corresponding energy charge shortfall as given below:

	<b>Energy Charge shortfall claimed by the petitioner (Rs. crore)</b>	<b>Energy charges allowed to be recovered (Rs. crore)</b>
Petition No. 550/MP/2020	16.53	8.86
Petition No. 609/MP/2020	17.98	6.75

66. Accordingly, in terms of Regulation 44(7) of the 2019 Tariff Regulations, we allow the energy charge shortfall of Rs. 8.86 crore in case of Petition No. 550/MP/2020 and of Rs. 6.75 crore in case of Petition No. 609/MP/2020, after accounting energy under DSM, for the period 2018-19. Hence, energy charge shortfall of Rs. 8.86 crore and Rs. 6.75 crore for Petition No. 550/MP/2020 and Petition No. 609/MP/2020, respectively shall be recovered by the Petitioner in six equal interest free monthly installments starting within three months from the date of the order issued by the Commission.”

5. Except for the above, all other terms contained in the order dated 26.5.2023 shall remain unaltered.

Sd/-  
**(Pravas Kumar Singh)**  
Member

Sd/-  
**(Arun Goyal)**  
Member

Sd/-  
**(I. S. Jha)**  
Member

